NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

22. C.P. (IB)/685(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: G4s Secure Solutions India Private Limited
Vs
Pranaav Marathe Jewellers Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Aniruth Purusothamanan, Ld. Counsel for the Petitioner present. None present on behalf of the Respondent present.
2. Ld. Counsel for the Petitioner submits that he is intended to withdraw the present company petition with liberty to proceed as per law.
3. In view of the requested made by the Petitioner, C.P. (IB)/685(MB)2021 is **dismissed as withdrawn** with liberty to proceed as per law.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/